

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

New Delhi, the 17th May, 1975.

NOTIFICATION  
INCOME TAX

No. 905 (F.No. 404/63/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri M.J. Kantharia and I.M. Waghela who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of Shri A.C. Srivastava made under Notification No. 426 (F.No. 404/194/73-ITCC) dated 1st August, 1973 is hereby cancelled w.e.f. the date S/Shri M.J. Kantharia and I.M. Waghela take over charge as Tax Recovery Officers.

3. This Notification shall come into force from the date S/Shri M.J. Kantharia and I.M. Waghela take over as Tax Recovery Officers.



( T.R. AGGARWAL )

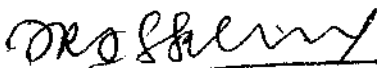
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,  
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No. 905 (F.No. 404/63/75-ITCC)

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( T.R. AGGARWAL )

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